

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1911  
ANSWERED ON:26.03.2012  
UNEMPLOYMENT DUE TO CHEAP IMPORTED PRODUCTS  
Jakhar Shri Badri Ram

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware of the rising unemployment due to the import of counterfeit, substandard and cheap products from foreign countries particularly from China;
- (b) if so, whether the Government is making any rules, regulation and laws to alleviate unemployment arising due to the said reason;
- (c) if so, the details thereof; and
- (d) the outcome of the steps taken therein in this regard?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) Ministry of Labour & Employment has not done any survey to assess the impact of the import of fake /toxic products from foreign countries. As per results of 66th round survey conducted by National Sample Survey Office in 2009-10, the unemployment rate estimated on usual status basis has declined from 2.3 percent in 2004-05 to 2.0 percent in 2009-10.

(b)to(d): All imported goods in India are subject to domestic laws, rules, orders, regulations, technical specifications, environment and safety norms. These regulations are also notified in ITC HS Classification of export and import items. The Government acts in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health. In the specific cases where Customs detect import of fake / toxic goods, the said fake / toxic goods are seized and penal action is initiated under the provisions of Customs Act, 1962 read with other Allied Acts.